

**GOVERNMENT OF INDIA
STEEL
LOK SABHA**

UNSTARRED QUESTION NO:2456
ANSWERED ON:07.08.2001
RETAINING NAVRATNA STATUS OF SAIL
ANNA SAHEB M.K. PATIL;TARACHAND SAHU

Will the Minister of STEEL be pleased to state:

- (a) whether the Government have deferred their decision to refer SAIL to the Board for Industrial and Financial Reconstruction and retain its navratna status despite the losses;
- (b) if so, the details thereof, alongwith the reasons therefor;
- (c) whether the Government have financed National Policy on Steel;
- (d) if so, main features thereof; and
- (e) if not, the time by which the same is likely to be finalised?

Answer

MINISTER OF STATE FOR STEEL (SHRI BRAJA KISHORE TRIPATHY)

- (a)&(b): SAIL is not a sick company in terms of the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985. There is, therefore, no question of its referral to BIFR. No change is contemplated in the Navaratna status of SAIL.
- (c)to(e): The National Policy on Steel is under formulation. No definite time frame can be indicated for its finalisation at this stage.